CENTRAL ADMINSITRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

CP No.328/2016 in OA No.3484/2014

New Delhi, this the 22nd day of February, 2017

Hon'ble Mr. V. Ajay Kumar, Member (J) Hon'ble Mr. P.K.Basu, Member (A)

Vinod Kumar
Driver
MD-4, B.No.26810
S/o Raghubir Singh
R/o Village & PO Jasaur Kheri
Tehsil Bahadurgarh
District Jhajjar, Haryana.
(By Advocate: Ms. Komal Agga

.... Petitioner

(By Advocate: Ms. Komal Aggarwal for Shri Anil Mittal)

VERSUS

Shri C.R.Garg Chairman-cum-Managing Director Delhi Transport Corporation I.P.Estate New Delhi – 110 002.

.... Respondent.

(By Advocate: Ms. Arati Mahajan Shedha with Shri Manoj Kumar)

ORDER (ORAL)

By Hon'ble Mr.V. Ajay Kumar,

When this matter is taken up, learned counsel for the respondent produced an order dated 17.02.2017 in CC No.3286/2017 of the Hon'ble Apex Court where-under the Contempt proceedings have been stayed.

2. In the circumstances, the CP is closed. Notices are discharged. However, the petitioner is at liberty to avail his remedies, in accordance with law, once the stay is vacated or appeal is finally decided by the Hon'ble Apex Court. No costs.

(P.K.Basu) Member (A) (V. Ajay Kumar) Member (J)

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